

MINUTES OF THE MEETING No. 25/12 dated 21.9.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, DIPP
2. Shri S.K Aggarwal, DC(MSME)
3. Shri A.K. Cashyap, Dy.DGFT
4. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.24/11 for confirmation and confirmed and adopted the same without any change.

Case No M-99 NC No.25/12 Dated 21.9.2011	M/ s Leo Lubricants (P) Ltd, F.No.01/82/50/74/AM07/DES-IV RLA F.No. 03/95/40/1504/AM06 Lic.No.0310376642 dated 19.4.2006
--	---

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem. Div) vide U.O.No.Nil dated 19.9.2011, the Committee decided to correct the description of Export Item to read as under:-

Export Item No.1

From	To
Brake Fluid (DOT-4) containing Triethylene	Brake Fluid (DOT-4)

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The quantity and other description mentioned in the minutes of ALC M.No. 16/82-ALC1/2006 dated 19.7.2006 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-100 NC No.25/12 Dated 21.9.2011	M/ s Swastik Industrial Enterprise, Gujaat F.No.01/83/50/657/AM07/DES-IV RLA F.No. 24/80/40/16/AM07 Lic.No.2410017303 dated 12.9.2006
---	--

The Committee considered the case as per agenda and decided to defer consideration of the case for One week for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 19.10.2011.

Case No M-101 NC No. 25/12 Dated 21.9.2011	M/ s Hi-tech Inks (P) Ltd, N. Delhi 1) F.No. 01/83/50/580/AM09/DES-IV RLA F.No.03/94/40/243/AM09 2) F.No.01/83/50/1578/AM08/DES-IV RLA F.No.03/94/40/854/AM08 3) F.No.01/83/50/2107/AM09/DES-IV RLA F.No.03/94/40/1213/AM08 4) F.No.01/83/50/530/AM09/DES-IV RLA F.No.03/94/40/399/AM09
--	---

The Committee considered the case as per agenda. On the basis of written comments dated 19.9.2011 offered by the representative of DIPP the Committee noted that the firm has furnished the following information/documents vide their letter dated 2.8.2011:-

1. CA Certificate for production of printing ink concentrates with corresponding consumption of pigment from 2007-08 to 2010-2011 indicating pigment consumption as 25% and above for production of **Printing Ink Concentrate**.
2. Shipping Bills for the last 12 licenses showing percentage of pigment as 25% and above for export of printing ink concentrate
3. A letter from foreign buyer showing ingredients percentage of pigment (not less than 25%) and other chemicals in printing ink concentrates.

Accordingly the case may be re-listed on 19.10.2011.

New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 25/83-ALC1/2011 **MEETING DATE** : 21.09.2011

1	Case No.: 539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, DC(MSME), to examine the case. Accordingly the case may be re-listed on 19.10.2011.			

2	Case No.: 4/13/85-ALC3/2008	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/85/050/00094/AM09/	RLA File :02/24/040/00039/AM09/	Lic.No/Date:0210112510 15.05.2008	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, DC(MSME), to examine the case. Accordingly the case may be re-listed on 19.12.2011.			

3	Case No.: 3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 by E-Mail from this office. Reminder to firm/TA(DBT) issued on 12/10/2011. Accordingly the case may be re-listed on			

19.10.2011..

4	Case No.:69/34/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

5	Case No.:6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 6.7.2011 issued by MFPI. Reminder dated 9.9.2011 (E-Mail) issued by this office. Accordingly the case may be re-listed on 12.10.2011..			

6	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:17/50/83-ALC1/2009	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00961/AM10/	RLA File :02/24/040/00228/AM10/	Lic.No/Date:0210138781	Defer

7			03.03.2010	Date:19.10.2011
Decision : The Committee considered the case as per agenda. The Committee discussed the case and noted that technical authority, DC(MSME), to examine the case. Accordingly the case may be re-listed on 19.10.2011.				

8	Case No.:5/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00194/AM11/	RLA File :10/24/040/00023/AM11/	Lic.No/Date:1010039098 17.06.2010	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

9	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

10	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:16/29/83-ALC1/2010	Party Name:INDIAN EXPLOSIVES LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
--	------------------------------------	------------------------------------	--	-----------------------------

11	HQ File :01/83/050/00511/AM11/	RLA File :02/24/040/00117/AM11/	Lic.No/Date:0210149108 11.10.2010	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. Reply from the PESO have been received and forwarded to DIPP on 29.6.2011. D/L dated 26.7.2011 by E-Mail issued by DIPP. Reminder dated 9.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 19.10.2011.			

12	Case No.:23/29/83-ALC1/2010	Party Name:SWASTIC AUTO INDUSTRIES	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00518/AM11/	RLA File :05/24/040/00245/AM11/	Lic.No/Date:0510274791 12.10.2010	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 9.9.2011 issued by this office. Accordingly the case may be re-listed on 19.10.2011..			

13	Case No.:22/31/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM11/	RLA File :10/24/040/00060/AM11/	Lic.No/Date:1010040728 28.10.2010	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:5/9/83-ALC1/2011	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Approved
	HQ File :01/83/050/00124/AM12/	RLA File :03/95/040/00590/AM11/	Lic.No/Date:0310605461 09.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/51/2011-Chem.II dated 16.8.2011 the Committee decided to approve the case as under:-

14

Export Item	Qty.	Import Item	Qty.
Diphyl (Heat Transfer Media)	1 Kg	1. Diphenyl 2. Phenol 3. Mono Chlorobenzene 4. Caustic Flakes 5. Cuprous Oxide	0.250 Kg 0.337 Kg 0.742 Kg 0.318 Kg 0.0037 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

15

Case No.: 16/39/83-ALC1/2010	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Rejected
HQ File :01/83/050/00720/AM11/	RLA File :05/23/040/00256/AM11/	Lic.No/Date:0510279784 20.12.2010	Defer Date:

Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 12/5/2011 issued by DIPP followed by reminder dated 15.7.2011 (by E-Mail) issued by this office .

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

16

Case No.: 21/40/83-ALC1/2010	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
HQ File :01/83/050/00747/AM11/	RLA File :03/95/040/00732/AM11/	Lic.No/Date:0310608130 28.12.2010	Defer Date:19.10.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.2.2011 followed by reminder dated 1/4/2011 . As requested by TA, in the

M.No.17/83 dated 27.7.2011, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.10.2011..

17	Case No.:15/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00766/AM11/	RLA File :10/24/040/00091/AM11/	Lic.No/Date:1010041350 05.01.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

18	Case No.:16/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00767/AM11/	RLA File :10/24/040/00092/AM11/	Lic.No/Date:1010041351 05.01.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

19	Case No.:17/41/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00768/AM11/	RLA File :10/24/040/00082/AM11/	Lic.No/Date:1010041354 05.01.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:40/42/83-ALC1/2010	Party Name:GODREJ SARA LEE LTD., FORMERLY GODREJ HI CARE LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Rejected
	HQ File :01/83/050/00808/AM11/	RLA File :05/23/040/00287/AM11/	Lic.No/Date:0510281147	Defer Date:

20			10.01.2011	
	Decision : The Committee considered the case as per agenda and noted that the case has already been rejected in the M.No.22/83 dated 31/8/2011. Hence the case is withdrawn.			

21	Case No.:1/45/83-ALC1/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00835/AM11/	RLA File :03/94/040/00964/AM11/	Lic.No/Date:0310612884 27.01.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.3.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.10.2011.			

22	Case No.:8/45/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00842/AM11/	RLA File :34/24/040/00250/AM11/	Lic.No/Date:3410029199 31.01.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.10.2011.			

23	Case No.:5/47/83-ALC1/2010	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00916/AM11/	RLA File :03/94/040/00988/AM11/	Lic.No/Date:0310615216 10.02.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 14.7.2011 issued by DC(MSME). Accordingly the case may be re-listed on 19.10.2011..			

24	Case No.:10/47/83-ALC1/2010	Party Name:PUNE METAGRAPH	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00921/AM11/	RLA File :31/24/040/00230/AM11/	Lic.No/Date:3110046900 11.02.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. The Committee noted that out of six import items mentioned in the application, TA has recommended four import items. Hence, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 19.10.2011..			

25	Case No.:3/49/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00945/AM11/	RLA File :09/24/040/00534/AM11/	Lic.No/Date:0910045677 23.02.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.4.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.10.2011.			

26	Case No.:6/49/83-ALC1/2010	Party Name:ROCKWOOL (INDIA) LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00948/AM11/	RLA File :09/24/040/00546/AM11/	Lic.No/Date:0910045715 25.02.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 16.5.2011 issued by this office. Reminder issued on 15.7.2011 and 9.9.2011 by E-mail from this office. Accordingly the case may be re-listed on 19.10.2011..			

	Case No.:7/49/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
--	-----------------------------------	--	--	---------------------------------

27	HQ File :01/83/050/00949/AM11/	RLA File :03/94/040/01051/AM11/	Lic.No/Date:0310618092 25.02.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 11.5.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.10.2011.				

28	Case No.:30/9/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00149/AM12/	RLA File :03/94/040/01079/AM11/	Lic.No/Date:0310620810 11.03.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 12.9.2011 issued by Deptt. of C&PC(Chem.Div.). Accordingly the case may be re-listed on 19.10.2011..				

29	Case No.:2/1/83-ALC1/2011	Party Name:PEACOCK ALLIED PRODUCTS PVT. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/01105/AM11/	RLA File :31/24/040/00150/AM11/	Lic.No/Date:3110047411 17.03.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 7.10.2011 issued by this office. The Committee also noted that the application for 3 item of import, whereas, the licence issued by RLA is for 6 items. A letter has been issued to RLA, Pune for clarification. Accordingly the case may be re-listed on 19.10.2011..				

30	Case No.:13/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00132/AM12/	RLA File :03/94/040/01119/AM11/	Lic.No/Date:0310622167 18.03.2011	Defer Date:19.10.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 6.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.10.2011.

31	Case No.:5/1/83-ALC1/2011	Party Name:VPAC CARTONS INDIA PVT LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/01108/AM11/	RLA File :07/24/040/00508/AM11/	Lic.No/Date:0710078293 24.03.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.5.2011 and 6.7.2011. Reminder dated 9.9.2011 (by E-Mail). Accordingly the case may be relisted on 19.10.2011			

32	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

33	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:25/83-ALC1/2011	Status:Case
--	-----------------------------------	--------------------------------	------------------------------	--------------------

34		LIMITED	21.09.2011	Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

35	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

36	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

37	Case No.:56/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00175/AM12/	RLA File :10/24/040/00141/AM11/	Lic.No/Date:1010042345 31.03.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

38	Case No.:43/9/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00162/AM12/	RLA File :03/94/040/01149/AM11/	Lic.No/Date:0310624879 01.04.2011	Defer Date:19.10.2011
	Decision : Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.10.2011.			

39	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

40	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

41	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

	for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.
--	---

42	Case No.: 4/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00123/AM12/	RLA File :05/23/040/00015/AM12/	Lic.No/Date:0510288067 13.04.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.9.2011 issued by DIPP. Accordingly the case may be re-listed on 19.10.2011..			

43	Case No.: 6/17/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00315/AM12/	RLA File :03/94/040/00024/AM12/	Lic.No/Date:0310626937 18.04.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy has been received and sent to TA (Chem.Div) on 11.8.2011. Accordingly the case may be re-listed on 19.10.2011...			

44	Case No.:12/17/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status :Case Approved
	HQ File :01/83/050/00321/AM12/	RLA File :07/24/040/00556/AM11/	Lic.No/Date:0710078685 20.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 19.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Printed Books (As per application)	31769.280 Nos.	1. Relevant Printing Paper Thinop Aque 28 GSM (As per	18100.000 Kg

		application)	
		2. Relevant PVC Coated White Card Board (As per application)	16389.000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:36/9/83-ALC1/2011	Party Name:A.L. PAPER HOUSE,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00155/AM12/	RLA File :13/24/040/00003/AM12/	Lic.No/Date:1310035228 27.04.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 26.7.2011 issued by DIPP by E-mail. Reminder daetd 9.9.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 19.10.2011..			

46	Case No.:9/17/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00318/AM12/	RLA File :31/24/040/00004/AM12/	Lic.No/Date:3110048054 10.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.			

47	Case No.:2/17/83-ALC1/2011	Party Name:BHA VIN INDUSTRIES	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00311/AM12/	RLA File :03/94/040/00060/AM12/	Lic.No/Date:0310630913 12.05.2011	Defer Date:19.10.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.10.11.

48	Case No.:2/9/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00121/AM12/	RLA File :03/94/040/00136/AM12/	Lic.No/Date:0310631398 16.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. and noted that reply from the firm has been received and sent to DC(MSME) on 20.7.2011. Accordingly the case may be re-listed on 19.10.2011.			

49	Case No.:11/17/83-ALC1/2011	Party Name:KEMPSZ TRADING PVT LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00320/AM12/	RLA File :07/24/040/00049/AM12/	Lic.No/Date:0710079220 18.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.9.2011 issued by DIPP. Accordingly the case may be re-listed on 19.10.2011.			

50	Case No.:3/9/83-ALC1/2011	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00122/AM12/	RLA File :05/24/040/00029/AM12/	Lic.No/Date:0510291059 19.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.6.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.10.2011..			

	Case No.:37/9/83-ALC1/2011	Party Name:EAGLE PRESS PRIVATE	Meet No/Date:25/83-ALC1/2011	Status:Case
--	-----------------------------------	--------------------------------	------------------------------	--------------------

51		LIMITED,	21.09.2011	Deferred
	HQ File :01/83/050/00156/AM12/	RLA File :04/24/040/00054/AM12/	Lic.No/Date:0410124254 20.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. The firm vide their letter dated 12.8.2011 has requested to furnish the reply of the D/L upto 15 September 2011. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 19.10.2011.			

52	Case No.:38/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00157/AM12/	RLA File :09/24/040/00066/AM12/	Lic.No/Date:0910046840 20.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011. Accordingly the case may be relisted on 19.10.2011			

53	Case No.:57/9/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00176/AM12/	RLA File :09/24/040/00065/AM12/	Lic.No/Date:0910046841 20.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 9.9.2011 (by E-Mail). Accordingly the case may be relisted on 19.10.2011			

54	Case No.:58/9/83-ALC1/2011	Party Name:INMARK EXPORTS PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00177/AM12/	RLA File :05/23/040/00063/AM12/	Lic.No/Date:0510291368 23.05.2011	Defer Date:19.10.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 24.8.2011 (E-mail) issued by DIPP. Reminder dated 7.10.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 19.10.2011.

55	Case No.:59/9/83-ALC1/2011	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00178/AM12/	RLA File :31/24/040/00289/AM11/	Lic.No/Date:3110048226 24.05.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.			

56	Case No.:21/17/83-ALC1/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Approved
	HQ File :01/83/050/00330/AM12/	RLA File :07/24/040/00075/AM12/	Lic.No/Date:0710079740 13.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/33/2011-PC.II dated 7.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Primer (Polyurethane based), Solid/Resin content 7+/-1%	1 Kg	1. Acetone 2. Methyl Ethyl Ketone 3. Tetrahydrofuran 4. Polyurethane Resin	0.050 Kg 0.850 Kg 0.050 kg 0.070 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

57	Case No.:7/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00316/AM12/	RLA File :30/24/040/00018/AM12/	Lic.No/Date:3010076089 15.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.			

58	Case No.:8/17/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00317/AM12/	RLA File :30/24/040/00017/AM12/	Lic.No/Date:3010076088 15.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.			

59	Case No.:4/17/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00313/AM12/	RLA File :03/94/040/00036/AM12/	Lic.No/Date:0310636595 16.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:3/13/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00258/AM12/	RLA File :03/94/040/00259/AM12/	Lic.No/Date:0310636953	Defer

60			17.06.2011	Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.			

61	Case No.:4/13/83-ALC1/2011 HQ File :01/83/050/00259/AM12/	Party Name:STERLITE INDUSTRIES (INDIA) LTD. RLA File :03/95/040/00156/AM12/	Meet No/Date:25/83-ALC1/2011 21.09.2011 Lic.No/Date:0310636970 17.06.2011	Status:Case Deferred Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.9.2011 issued by Asstt Director, (Met) DC(MSME). Accordingly the case may be re-listed on 19.10.2011..			

62	Case No.:5/13/83-ALC1/2011 HQ File :01/83/050/00260/AM12/	Party Name:STERLITE INDUSTRIES (INDIA) LTD. RLA File :03/95/040/00183/AM12/	Meet No/Date:25/83-ALC1/2011 21.09.2011 Lic.No/Date:0310636980 17.06.2011	Status:Case Deferred Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME) and decided to issue reminder to TA for comments. Reminder issued on 9.9.2011. Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:7/13/83-ALC1/2011 HQ File :01/83/050/00262/AM12/	Party Name:A VERY DENNISON (INDIA) PVT.LTD. RLA File :05/23/040/00077/AM12/	Meet No/Date:25/83-ALC1/2011 21.09.2011 Lic.No/Date:0510293853 20.06.2011	Status:Case Approved Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No. Nil dated 19.9.2011 the Committee decided to approve the case as under:-			

Export Item

S.No.	Description of Item	Quantity
1.	Self Adhesive Paper 157 GSM+/-10% (coating wt. 19 GMS)	1 Sq. Meter
2.	Self Adhesive Film 121 GSM+/-10% (coating wt. Minimum 15.5 GMS)	1 Sq. Neter

Import Item

S.No.	Description of Item	Quantity
1.	For Self Adhesive Paper Coated Paper 78 GSM+/-15%	1.04 Sq. Meter
2.	Glassine Base Paper 60 GSM+/-10%	1.04 Sq. Meter
3.	Solprene (Butadiene Stryrene Copolymer)	0.0026666 Kg
4.	Detrolin (Rosin Ester)	0.0041370 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.0037547 Kg
6.	Regalite (Hydrocarbon Resin)	0.0022676 Kg
7.	Wingtack (Hydrocarbon Resin)	0.0060037 Kg
8.	For Self Adhesive Film Polypropylene Film 45 GSM+/-10%	1.04 Sq. Meter
9.	Glassine Base Paper 60 GSM+/-10%	1.04 Sq. Meter
10.	Solprene (Butadiene Styrene Copolymer)	0.0021745 Kg
11.	Detrolin (Rosin Ester)	0.003337 Kg
12.	Quintac (Styrene Isoprene Copolymer)	0.003063 Kg
13.	Regalite (Hydrocarbon Resin)	0.0011850 Kg
14.	Wingtack (Hydrocarbon Resin)	0.0049249 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	Case No.:8/13/83-ALC1/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00263/AM12/	RLA File :05/23/040/00069/AM12/	Lic.No/Date:0510293865 20.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 9.9.2011. Accordingly the case may be re-listed on 19.10.2011.			

65	Case No.:13/13/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00268/AM12/	RLA File :31/83/040/00017/AM12/	Lic.No/Date:3110048763 21.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 21.9.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.			

66	Case No.:12/13/83-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00267/AM12/	RLA File :03/95/040/00205/AM12/	Lic.No/Date:0310637540 21.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.10.2011.			

	Case No.:13/17/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Approved
--	------------------------------------	---------------------------------	--	---------------------------------

HQ File :01/83/050/00322/AM12/

RLA File :07/21/040/00215/AM12/

Lic.No/Date:0710079992
21.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide U.O.No.Nil dated 20.9.2011 the Committee decided to approve the case as under:-

Export Item

As per application

Import Item

S.No.	Description of Item	Quantity
1.	Triwall 7 Ply Heavy Duty Corrugated Board of Relevant GSM	1 Sq. meter/Sq. Meter content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:48/25/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:25/83-ALC1/2011
21.09.2011

Status:Case Deferred

HQ File :01/83/050/00485/AM12/

RLA File :17/24/040/00007/AM10/

Lic.No/Date:1710004277
23.06.2011

Defer Date:19.10.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011

Case No.:14/17/83-ALC1/2011

Party Name:MATANGI INDUSTRIES

Meet No/Date:25/83-ALC1/2011
21.09.2011

Status:Case Deferred

HQ File :01/83/050/00323/AM12/

RLA File :08/24/040/00076/AM12/

Lic.No/Date:0810100793
23.06.2011

Defer Date:19.10.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 4.8.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 19.10.2011.

70	Case No.: 45/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00482/AM12/	RLA File :17/24/040/00008/AM10/	Lic.No/Date:1710004278 23.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

71	Case No.: 46/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00483/AM12/	RLA File :17/24/040/00020/AM10/	Lic.No/Date:1710004280 23.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

72	Case No.: 51/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00488/AM12/	RLA File :17/24/040/00021/AM10/	Lic.No/Date:1710004281 23.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

	Case No.: 20/17/83-ALC1/2011	Party Name:GRINDWELL NORTON LTD OR GRINDWELL INTERNATIONAL	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
--	-------------------------------------	---	--	--

73	HQ File :01/83/050/00329/AM12/	RLA File :07/24/040/00085/AM12/	Lic.No/Date:0710080213 28.06.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to M/s Steel on 4.8.2011. Accordingly the case may be re-listed on 19.10.2011.				

74	Case No.:17/25/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00454/AM12/	RLA File :09/24/040/00160/AM12/	Lic.No/Date:0910047352 28.06.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

75

Case No.:24/25/83-ALC1/2011	Party Name:PHILODEN AGROCHEM P LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Approved
HQ File :01/83/050/00461/AM12/	RLA File :34/24/040/00056/AM12/	Lic.No/Date:3410030784 30.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/44/2008-Chem.II dated 4.8.2009 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Solvent Yellow 163 (Polyplast Yellow GHS)	1 Kg	1,8 Dichloro Antraquinoine Powder Foam	0.716 Kg
		2. Thiophenol	0.575 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

76	Case No.:52/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00489/AM12/	RLA File :17/24/040/00009/AM12/	Lic.No/Date:1710004302 30.06.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

77	Case No.:22/25/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00459/AM12/	RLA File :09/24/040/00154/AM12/	Lic.No/Date:0910047460 01.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

78	Case No.:54/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00491/AM12/	RLA File :17/24/040/00010/AM12/	Lic.No/Date:1710004314 01.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

79	Case No.:55/25/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00492/AM12/	RLA File :17/24/040/00011/AM12/	Lic.No/Date:1710004316 05.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

80	Case No.:56/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00493/AM12/	RLA File :17/24/040/00013/AM12/	Lic.No/Date:1710004325 07.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

81	Case No.:41/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00478/AM12/	RLA File :17/24/040/00015/AM10/	Lic.No/Date:1710004333 08.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

82	Case No.:47/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00484/AM12/	RLA File :17/24/040/00026/AM11/	Lic.No/Date:1710004332 08.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

83	Case No.:1/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00438/AM12/	RLA File :03/95/040/00271/AM12/	Lic.No/Date:0310641728 12.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011

84	Case No.:44/25/83-ALC1/2011	Party Name:VENUS ETHOXYETHERS PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00481/AM12/	RLA File :17/24/040/00066/AM09/	Lic.No/Date:1710004349 12.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

85	Case No.:18/25/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00455/AM12/	RLA File :07/24/040/00116/AM12/	Lic.No/Date:0710080590 13.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

86	Case No.:21/25/83-ALC1/2011	Party Name:ATUL LIMITED,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00458/AM12/	RLA File :08/24/040/00075/AM12/	Lic.No/Date:0810101389 13.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

87	Case No.:23/25/83-ALC1/2011	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00460/AM12/	RLA File :08/24/040/00089/AM12/	Lic.No/Date:0810101386 13.07.2011	Defer Date:19.10.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011

88	Case No.:25/25/83-ALC1/2011		Party Name:RUBAMIN LTD.		Meet No/Date:25/83-ALC1/2011 21.09.2011		Status:Case Approved	
	HQ File :01/83/050/00462/AM12/		RLA File :34/24/040/00049/AM12/		Lic.No/Date:3410030924 14.07.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/46/2011-Chem.II dated 1.7.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Zinc Oxide		1 Kg	Zinc Ash		0.892 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

89	Case No.:26/25/83-ALC1/2011		Party Name:RUBAMIN LTD.		Meet No/Date:25/83-ALC1/2011 21.09.2011		Status:Case Approved	
	HQ File :01/83/050/00463/AM12/		RLA File :34/24/040/00048/AM12/		Lic.No/Date:3410030925 14.07.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/46/2011-Chem.II dated 1.7.2011 the Committee decided to approve the case as under:-							
	Export Item		Qty.	Import Item		Qty.		
Zinc Oxide		1 Kg	Zinc Ash		0.892 Kg			

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:42/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00479/AM12/	RLA File :17/24/040/00019/AM12/	Lic.No/Date:1710004355 14.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

91	Case No.:49/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00486/AM12/	RLA File :17/24/040/00016/AM12/	Lic.No/Date:1710004352 14.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

92	Case No.:53/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00490/AM12/	RLA File :17/24/040/00018/AM12/	Lic.No/Date:1710004354 14.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

	Case No.:15/25/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00452/AM12/	RLA File :03/95/040/00289/AM12/	Lic.No/Date:0310642490	Defer

93			15.07.2011	Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

94	Case No.:16/25/83-ALC1/2011	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00453/AM12/	RLA File :08/24/040/00085/AM12/	Lic.No/Date:0810101532 18.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

95	Case No.:27/25/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00464/AM12/	RLA File :05/23/040/00145/AM12/	Lic.No/Date:0510296899 18.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

96	Case No.:5/17/83-ALC1/2011	Party Name:KA YGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00314/AM12/	RLA File :03/94/040/00324/AM12/	Lic.No/Date:0310642935 19.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 19.10.11.			

	Case No.:2/25/83-ALC1/2011	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
--	-----------------------------------	--	--	-----------------------------

97	HQ File :01/83/050/00439/AM12/	RLA File :03/94/040/00303/AM12/	Lic.No/Date:0310642948 19.07.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

98	Case No.:43/25/83-ALC1/2011	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00480/AM12/	RLA File :17/24/040/00023/AM12/	Lic.No/Date:1710004379 19.07.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

99	Case No.:50/25/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00487/AM12/	RLA File :17/24/040/00020/AM12/	Lic.No/Date:1710004378 19.07.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

100	Case No.:3/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00440/AM12/	RLA File :03/95/040/00319/AM12/	Lic.No/Date:0310644226 25.07.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

	Case No.:19/25/83-ALC1/2011	Party Name:AMTEX DYE CHEM	Meet No/Date:25/83-ALC1/2011	Status:Case
--	------------------------------------	---------------------------	------------------------------	--------------------

101		INDUSTRIES	21.09.2011	Deferred
	HQ File :01/83/050/00456/AM12/	RLA File :08/24/040/00083/AM12/	Lic.No/Date:0810101768 25.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

102	Case No.:4/25/83-ALC1/2011	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Approved								
	HQ File :01/83/050/00441/AM12/	RLA File :03/95/040/00320/AM12/	Lic.No/Date:0310644415 26.07.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/32/2007-Chem.II dated 18.9.2011 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Textile Finishing gents: Kleerix NAC Liquid/SHAQ-FN Liquid/Geracid 100 Liquid/ Ecodye Liquid/Deepacid Liquid/Product Gan Liquid</td><td>1 Kg</td><td>1. Saturated Acyclic Organic Acid (Methane Carboxylic Acid) 2. Mono Carboxylic Acid (Methanoic Acid)</td><td>0.530 Kg 0.200 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Textile Finishing gents: Kleerix NAC Liquid/SHAQ-FN Liquid/Geracid 100 Liquid/ Ecodye Liquid/Deepacid Liquid/Product Gan Liquid	1 Kg	1. Saturated Acyclic Organic Acid (Methane Carboxylic Acid) 2. Mono Carboxylic Acid (Methanoic Acid)	0.530 Kg 0.200 Kg
	Export Item	Qty.	Import Item	Qty.								
Textile Finishing gents: Kleerix NAC Liquid/SHAQ-FN Liquid/Geracid 100 Liquid/ Ecodye Liquid/Deepacid Liquid/Product Gan Liquid	1 Kg	1. Saturated Acyclic Organic Acid (Methane Carboxylic Acid) 2. Mono Carboxylic Acid (Methanoic Acid)	0.530 Kg 0.200 Kg									
(HDPE Granules as per packing policy)												
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

Case No.:13/25/83-ALC1/2011	Party Name:BAJAJ POLYBLENDS	Meet No/Date:25/83-ALC1/2011	Status:Case
-----------------------------	-----------------------------	------------------------------	-------------

103		PRIVATE LIMITED	21.09.2011	Deferred
	HQ File :01/83/050/00450/AM12/	RLA File :50/24/040/00004/AM12/	Lic.No/Date:5010000842 27.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

104	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

105	Case No.:29/25/83-ALC1/2011	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00466/AM12/	RLA File :50/24/040/00003/AM12/	Lic.No/Date:5010000844 29.07.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

106	Case No.:31/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00468/AM12/	RLA File :10/24/040/00028/AM12/	Lic.No/Date:1010044661 01.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

107	Case No.:5/25/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Approved
	HQ File :01/83/050/00442/AM12/	RLA File :03/95/040/00916/AM11/	Lic.No/Date:0310645745 02.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/53/2006-Chem.II dated 31.12.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Acrylic Processing Aid (Lubricated)	1 Kg	1. Processing Aid (Acrylic based) 2. Polyethylene Wax	0.909 Kg 0.100 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

108	Case No.:6/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00443/AM12/	RLA File :03/95/040/00225/AM12/	Lic.No/Date:0310645771 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

109	Case No.:7/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00444/AM12/	RLA File :03/95/040/00178/AM12/	Lic.No/Date:0310645779 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

110	Case No.:28/25/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00465/AM12/	RLA File :13/24/040/00016/AM12/	Lic.No/Date:1310036269 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

111	Case No.:30/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00467/AM12/	RLA File :10/24/040/00029/AM12/	Lic.No/Date:1010044666 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

112	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

113	Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.

114	Case No.:34/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00471/AM12/	RLA File :10/24/040/00032/AM12/	Lic.No/Date:1010044667 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

115	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

116	Case No.:12/25/83-ALC1/2011	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00449/AM12/	RLA File :08/24/040/00104/AM12/	Lic.No/Date:0810102094 03.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

117	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:19.10.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.

118	Case No.:8/25/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Added
	HQ File :01/83/050/00445/AM12/	RLA File :03/95/040/00347/AM12/	Lic.No/Date:0310646356 04.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

119	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 19.10.2011.			

120

Case No.:14/25/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case approved
HQ File :01/83/050/00451/AM12/	RLA File :03/94/040/00375/AM12/	Lic.No/Date:0310646785 05.08.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/52/2009-Chem.II dated 25.10.2010 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Cold Flow Improver,	1 Kg	Norms approved by NC-4 in the	-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

121	Case No.:1/21/83-ALC1/2011	Party Name:THERMAX LTD.,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00414/AM12/	RLA File :31/83/040/00093/AM12/	Lic.No/Date:3110049778 12.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

122	Case No.:2/21/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00415/AM12/	RLA File :03/94/040/00390/AM12/	Lic.No/Date:0310648762 16.08.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

123	Case No.:9/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00446/AM12/	RLA File :03/95/040/00449/AM12/	Lic.No/Date:0310652057 07.09.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

	Case No.:10/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
--	------------------------------------	---	--	---------------------------------

124	HQ File :01/83/050/00447/AM12/	RLA File :03/94/040/00329/AM12/	Lic.No/Date:0310652125 07.09.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

125	Case No.:37/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00474/AM12/	RLA File :03/95/040/00457/AM12/	Lic.No/Date:0310652337 08.09.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

126	Case No.:38/25/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Deferred
	HQ File :01/83/050/00475/AM12/	RLA File :03/95/040/00452/AM12/	Lic.No/Date:0310652340 08.09.2011	Defer Date:19.10.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011				

127	Case No.:39/25/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status:Case Approved
	HQ File :01/83/050/00476/AM12/	RLA File :03/95/040/00415/AM12/	Lic.No/Date:0310652346 08.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/53/2006-Chem.II dated 1.3.2011 the Committee decided to approve the case as under:-				

Export Item	Qty.	Import Item	Qty.
Colour Pigment Powder (containing 85% Titanium Dioxide 15% Processing Aid)	1 Kg	1. Titanium Dioxide 2. Processing Aid (Acrylic Based)	0.858 Kg 0.151 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

128	Case No.: 40/25/83-ALC1/2011	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00477/AM12/	RLA File :03/95/040/00439/AM12/	Lic.No/Date:0310652354 08.09.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

129	Case No.: 57/25/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00494/AM12/	RLA File :31/83/040/00086/AM12/	Lic.No/Date:3110050249 13.09.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011			

130	Case No.: 58/25/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:25/83-ALC1/2011 21.09.2011	Status: Case Deferred
	HQ File :01/83/050/00495/AM12/	RLA File :03/94/040/01103/AM11/	Lic.No/Date:0310653285 13.09.2011	Defer Date:19.10.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 19.10.2011

Date:07.10.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer